

**NATIONAL COMPANY LAW TRIBUNAL**  
**JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 115  
IA No. 309/JPR/2021  
IA No. 18/JPR/2022  
CP No. (IB)- 36/95/JPR/2021  
Under Section 95 of IBC, 2016

**In the matter of:**

**Bank of Maharashtra**

**...Petitioner/Applicant**

**Versus**

**Gajendra Singh Singhvi**

**...Respondent**

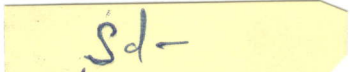
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**  
**HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**

For the Applicant : None-appeared  
For the Respondent : Rajeev Gupta, Adv.

**ORDER**

None appears on behalf of the Petitioner/ Applicant. Mr. Rajeev Gupta, Adv. appearing on behalf of Respondent PG to CD. In this matter, application filed under Section 7 by the Bank of Maharashtra has been withdrawn out of a settlement between the parties. The Registry is directed to send notice to the Applicant in this matter. Learned Counsel for the Respondent is also directed to send today's proceedings to the Learned Counsel for the Petitioner. List the matter on 15.12.2022.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

December 05, 2022